BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 161/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

BMW India Financial Services Pvt. Ltd.

V/s.

Parsoli Motor Works Pvt. Ltd.

Section of the Companies Act:

Section 7 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. Agin R. Eldh

John. P.Sohoit Corporate Dett

2. Apurua Vakil

Advocate

Friancial

3. Diwaker Maheshwari

Advocate

ORDER

Learned Advocate Mr. Apurva Vakil with Learned Advocate Mr. Diwaker Maheshwari present for Financial Creditor/Petitioner. Learned Advocate Mr. Arjun Sheth present for Respondent.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondents.

For filing for written arguments of learned counsel for Petitioner and learned Counsel for Respondent.

List the matter on 30.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

MEMBER JUDICIAL